

From

Commissioner  
Municipal Corporation Gurugram

To

The Registrar,  
National Green Tribunal,  
Faridkot House, Copernicus Road,  
New Delhi  
Email – [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)

Memo No. CMC/MCG/2021/ 34636

Dated:- 29.10.21

**Subject:-**

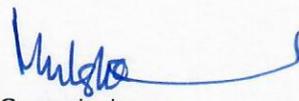
**Status report in the matter of O.A. No. 177/2021 titled as Himanshu Juneja V/s State of Haryana & Ors. in compliance of National Green Tribunal order dated 26.07.2021.**

In the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 26.07.2021 in the matter of O.A. No. 177/2021 titled as Himanshu Juneja V/s State of Haryana & Ors. has directed as under:-

"We direct a Joint Committee comprising Secretary, Urban Development / Local Bodies, Haryana, Municipal Corporation Gurgaon and Haryana State Pollution Control Board to ascertain the factual position and furnish its report to this Tribunal. The Haryana State Pollution Control Board will be nodal agency for coordination for compliance. The first meeting of Joint Committee may be held within 02 weeks from today. The Committee may visit the site and interact with the stakeholders. The Committee will be at liberty to take assistance from any other expert / institution. Based on the facts found, statutory regulators may take remedial measures, following due process of law. The Joint Committee may file its report by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). The report may inter alia mention the status of sewerage management system as well as status of day to day collection of solid waste from Chandan Vihar and other similar unauthorized colonies, remedial measures including channeling of sewage with conveyance system, if any solid waste collection and transportation to waste processing site".

In compliance of said order status report of order dated 26.07.2021 of Hon'ble Tribunal is enclosed herewith. It is requested to appraise the Hon'ble Tribunal.

DA/ As above



Commissioner  
Municipal Corporation  
Gurugram

Endst. No. CMC/MCG/2021/ 34637

Dated:- 29.10.2021

A copy of above is forwarded to the following for information please.

1. Principal Secretary to Govt. Haryana, Urban Local Bodies Department.
2. Director, Urban Local Bodies Department, Haryana, Panchkula.
3. Regional Officer, Gurugram (N), Haryana State Pollution Control Board.



Commissioner  
Municipal Corporation  
Gurugram

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**Status report**

**As per**

**Hon'ble National Green Tribunal**

**(Order dated 26<sup>th</sup> July, 2021)**

**IN THE MATTER OF**

**Original Application No.**

**177/2021**

**Himanshu Juneja**

**Versus**

**State of Haryana & Ors.**

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**Status report in the matter of O.A. No. 177/2021 titled as Himanshu Juneja V/s State of Haryana & Ors.**

1. As per order of Hon'ble NGT dated 26.07.2021, grievance in this application is against discharge of sewage and dumping of waste in open in Sector-111, Gurugram, Haryana.

The Hon'ble NGT has directed a Joint Committee comprising Secretary, Urban Development / Local Bodies, Haryana, Municipal Corporation, Gurugram and Haryana State PCB to ascertain the factual position and furnish its report to this Tribunal within two months from today.

2. After passing of said order dated 26.07.2021, site in question was visited by the members / nominee of the members of the committee on 29.07.2021.

3. During site inspection it was found that the sewer line with 400 mm diameter (branch sewer line) was laid down by MCG anticipating future plan to connect it with main sewer line with diameter 900 diameter. This 400 mm diameter (branch sewer line) is to be connected with main sewer line after STP of 0.25 MLD

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capacity at village Sarai Alawardi is made functional and main sewer line is connected with it. However, before this execution of said planned project, sewage of Shankar Vihar Colony was connected by its residents without permission of MCG into 400 mm diameter (branch sewer line) which itself was closed at its end. This connection of sewage led to filling of 400 mm diameter sewer line and overflowed from its main hole.

4. After taking note of the said incident, as a temporary measure, sewage of Shankar Colony has been tapped by MCG and no sewage is being discharged into 400 mm diameter sewer line. Resultantly, overflow of sewage has also stopped. The affected area has also been cleaned. At present sewage of Shankar Colony is being disposed through septic tanks.

5. For permanent Solution, a tender for connecting 400 diameter branch sewer line with 900 diameter main sewer line has been floated. The STP at village Sarai Alawardi is at trial stage and same shall be functional by 20<sup>th</sup> Nov, 2021. The 400 diameter branch sewer line shall be connected with 900 diameter main sewer line

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within 30 days. Resultantly, sewage of Shankar Colony and Chandan Vihar Colony (both are approved) shall be disposed and treated through STP at village Sarai Alawardi.

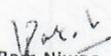
6. The Sanitary Officer, MCG informed that Concessionaire (M/s Ecogreen Energy Pvt. Ltd.) of MCG is regularly collecting waste from Group Housing Society Diplomatic Greens and Chandan Vihar as well. The C&D waste dumped by unknown miscreants in open space has also been lifted and sent to C&D disposal site.

7. That solid waste is collected on daily basis from all colonies through 352 GPS enabled primary vehicles deployed within MC limits further 206 rag-pickers integrated with MCG are also collecting dry waste. Most of the area under MC Gurugram is covered with sewerage network, however, in some unapproved areas where sewer network is not existing, residents have septic tanks, waste water collected in these septic tanks is being transported by MCG empanelled septic / suction tankers to STP Behrampur and STP Dhanwapur for scientific disposal of effluent generated from these unapproved residential colonies within

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Gurugram. It is being ensured by MCG that these tankers do not dispose off effluent in open areas by ensuring strict monitoring and by imposing penalty in case of violation.

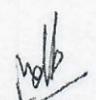
Report is submitted for kind consideration of this Hon'ble Tribunal. The direction passed by this Hon'ble Tribunal shall be complied within true letter and spirit.



Ram Niwas,  
Scientist 'B'  
Haryana  
State  
Pollution  
Control  
Board



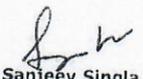
Bijender Sharma  
Sanitary Officer  
Municipal  
Corporation,  
Gurugram



Mandeep Dhankhar  
Executive Engineer -I  
Municipal Corporation,  
Gurugram



D. R. Bhaskar  
Chief Engineer, HQ,  
ULB, Haryana  
Representative of  
Principal Secretary  
to Govt. Haryana  
Urban Local Bodies  
Department



Sanjeev Singla,  
Joint Commissioner -II  
Municipal Corporation,  
Gurugram